

NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH, (COURT-II)

(IB)-2130(ND)2019

CORAM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER (T)

CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2020

NAME OF THE COMPANY: M/s. Dynacon Projects Pvt. Ltd. V/s. M/s. Today Homes & Infrastructure Pvt. Ltd.

UNDER SECTION 9 OF IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner	:	None	
	Present for the R.P	:	Mr. Ashu Kansal, Mr. Karan Kohli, Advocates.	

ORDER

CA-1363/2020 filed in (IB)-2130/2019: The Applicant prays for direction for its induction into the Committee of Creditors on the ground that its claim though filed, has not been responded to by the IRP. In the circumstances, the CA is treated as representation, which shall be filed by the Applicant before the IRP within a week. The IRP shall take decision on merit of the claim without being influenced by this Order. Accordingly, the CA stands disposed off.

—sd—

(L.N. Gupta)
Member (T)

—sd—

(Ch. Mohd. Sharief Tariq)
Member (J)